

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No.204
21/252/ND/2022

IN THE MATTER OF:

Dr. Er Rajainderr Jaina (M/s Raj Rahul Contactors and Builders Pvt Ltd.

.....APPLICANT/PETITIONER

Vs

ROC

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rajesh Aggarwal, Advocate.

For the RoC

: Asst ROC on behalf of RoC Delhi

ORDER

Mr. Rajesh Aggarwal, Learned Counsel appears for the Applicant. Learned Counsel appears for the RoC. No one has appeared on behalf of the Respondent No. 2 and Income Tax Department.

Issue fresh notice to the Respondent No. 2 and Income Tax Department.

The Applicant is directed to take steps for issuance of notice and file affidavit of service and proof of service within one week. The Respondent No. 2 and Income Tax Department shall file its report affidavit within one week after receipt of notice.

List the matter on **10.07.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**